

181 <i>Written Answers</i>	VAISAKHA 4, 1909 (SAKA)	<i>Written Answers</i> 182
8. Madhya Pradesh	8.000	<p>not normally been answered by the Pakistan Government.</p> <p>(d) Yes, Sir.</p> <p style="text-align: center;">Artificial Limbs to Disabled Jawans</p> <p>7984. SHRI K. PRADHANI: Will the Minister of DEFENCE be pleased to state:</p> <p>(a) the number of disabled jawans provided with artificial limbs during 1986-87;</p> <p>(b) the expenditure incurred thereon;</p> <p>(c) whether the present facilities in this regard are adequate; and</p> <p>(d) if not, whether it is proposed to expand the present facilities to meet the demand?</p> <p>THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH): (a) and (b). The Artificial Limbs Centre, Pune provides Artificial Limbs to disabled jawans. During 1986-87, 1458 jawans were provided such Limbs. The expenditure incurred was Rs. 7,38,384/-.</p> <p>(c) and (d). While efforts continue to be made to develop the available facilities, presently there is no waiting-list of Servicemen /Servicemen for the provisions of Artificial Limbs.</p> <p style="text-align: center;">Trade Exploration with Turkey</p> <p>7985. SHRIMATI MADHUREE SINGH: Will the Minister of COMMERCE be pleased to state:</p> <p>(a) whether the possibilities of increased trade with Turkey have been studied;</p> <p>(b) if so, whether identification of the industries and areas for the purpose has been made; and</p>
9. Manipur	2.500	
10. Orissa	16.500	
11. Rajasthan	6.000	
12. Tamil Nadu	28.700	
13. Uttar Pradesh	26.500	
14. West Bengal	16.000	
15. Himachal Pradesh	3.750	
<hr/> Total: 180.465 <hr/>		

Consular Access to Indian / Pakistani Consular Authorities to see Prisoners

7983. SHRI SYED SHAHABUDDIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Pakistani Authorities permit consular access to the Indian Consular Authority in Pakistan to Indian National in Pakistani Prisons including under-trials;

(b) whether similar access is permitted to Pakistani Consular Authorities in India;

(c) whether the two Governments normally intimate the arrest or detention of their nationals to the others; and

(d) whether there is any bilateral agreement or understanding based on international conventions?

THE MINISTER OF EXTERNAL AFFAIRS (SHRINARAYAN DATTA TIWARI):

(a) As a general rule, yes.

(b) Yes, Sir.

(c) Queries received from the Pakistani authorities regarding arrest or detention of their nationals are answered after verification. Our queries in this regard have